

Import of pencillin

2575. DR. RATNAKAR PANDEY:
Will the Minister of INDUSTRY be
pleased to state:

(a) how many companies have
been given permission to import pen-
cillin without domestic lifting.

(b) how much quantity has been
allowed to each company and what
is the guarantee that the requisite
quantity of indigenous production
will be lifted;

(c) how is it that the difference
between the domestic price of pen-
cillin and the import price was not
taken from the importers;

(d) whether it is a fact that the
public has been harmed with the
connivance of the bureaucrats; and

(e) if so, what steps have been
taken to fix the responsibility in
the matter?

THE MINISTER OF STATE IN
THE DEPARTMENT OF CHEMI-
CALS AND PETRO-CHEMICALS IN
THE MINISTRY OF INDUSTRY
(SHRI R. K. JAICHANDRA SINGH):

(a) and (b) Import of Pencillin G
is allowed to the existing units as
per the guidelines for meeting their
requirements for the manufacture of
6-APA on the basis of the lifting of
the indigenous material by them in

the ratio of 60 (imported); 40 (indi-
genous). Entitlements of import of
Potassium Pencillin G are based on
actual lifting of indigenous Pencil-
lin G from indigenous producers in
the 60:40 ratio.

(c) to (e) Do not arise.

**Schemes submitted by the Tamil
Nadu Government for installation of
power stations**

2576. SHRI M. VINCENT:

SHRIMATI NATARAJAN:

Will the Minister of ENERGY be
pleased to state:

(a) whether it is a fact that sche-
mes for the installation of captive
power stations of power stations in
the private sector have been submit-
ted to the Central Government by
the Tamil Nadu Government;

(b) whether Tamil Nadu Govern-
ment has also requested the Central
Government for the import of coal
and fuel oil for the power stations;
and

(c) if so, what is the stage at
which these proposals are pending?

THE MINISTER OF STATE IN
THE DEPARTMENT OF POWER IN
THE MINISTRY OF ENERGY
(SHRIMATI SUSHILA ROHATGI):

(a) to (c). The requisite information
is given below:

Description of proposal

Present status

1. The Government of Tamil Nadu's proposal
to set up Extension Stage-III (2x210 MW) of
the Tuticorin Thermal Power Station through
a joint sector company envisaging import of
coal.

The observations of the Central Electricity
Authority (CEA) were conveyed to the
State authorities in September, 1986 for
submitting a detailed proposal, which
has not been received.

2. The Tamil Nadu Industrial development Co-
poration's proposal to set up a 250 MW com-
bined cycle captive power plant near Madras,
using liquid petroleum fuel.

The earlier proposed site had not been
favoured on environmental considerations.
The Tamil Nadu Industrial Development
Corporation have been advised by the
CEA to submit their revised proposal
through the Tamil Nadu Electricity
Board after obtaining environmental
clearance to the new site selected for the
plant.